

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/2064/2024 IN C.P. (IB)/1003(MB)2021

IN THE MATTER OF

JHP Finvest Pvt. Ltd.

VS

Surya Landmark Developers Pvt. Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Bendi Raviteja (VC)

For the Respondent:

ORDER

I.A. 2064/2024

The present I.A. is filed under Section 12A for seeking withdrawal from the CIRP. The Ld. Counsel for the Petitioner has submitted that Form FA dated 14.02.2024 along with consent terms dated 28.09.2023 has been received by him and in view of the consent terms, the present petition be permitted to be withdrawn. In view of the request made, the I.A. and the Company Petition be **disposed of as having been withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)